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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

CP NO. 170/2005 IN  
OA NO. 3027/2004

This the 7<sup>th</sup> day of July, 2005

HON'BLE MR. JUSTICE M.A.KHAN, VICE CHAIRMAN (J)  
HON'BLE MR. S.A.SINGH, MEMBER (A)

Shri Bijander Kumar  
(Group 'D' Employees)  
S/o Sh. Mangal Singh  
R/o Village Kakra, P.O. Muradnagar  
District Ghaziabad.

(By Advocate: Sh. M.L.Chawla)

versus

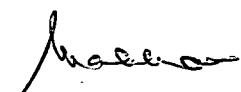
Sh.V.S.Batra  
Principal Director of Administration  
(Maintenance Section)  
Directorate of Naval Hqrs.  
'A' Block Hutmants, New Delhi-11.

(By Advocate: Sh. T.C.Gupta)

ORDER (ORAL)

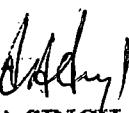
By Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)

Learned counsel for respondents stated that if applicant so liked may join as casual labour in the office of the respondent Directorate of Administration today. Learned counsel for applicant has discussed the matter with the applicant who is present in person. He has submitted that applicant is ready to join as casual labour with the respondents today itself. Counsel for respondent has stated that applicant may report to Sh. Shankar Singh, Director (Administration) who is present in person in the court.

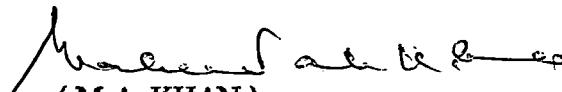


2. In view of this counsel for applicant on instructions has stated that the applicant does not wish to proceed with the CP. Considering the facts of the case, we are of the view that since the matter has been settled between the parties amicably the CP should not be proceeded further. Accordingly, CP is dismissed. Notices are discharged.

Order dasti.

  
(S.A.SINGH)  
Member (A)

'sd'

  
(M.A. KHAN)  
Vice Chairman (J)